

[Shri Morarji R. Desai]
1959, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 711, dated the 25th June, 1960, publishing the Post Office Savings Certificates Rules, 1960. [Placed in Library. See No. LT-2263/60.]

THE POST OFFICE SAVINGS BANKS (NOMINATION) RULES, 1960

SHRI MORARJI R. DESAI: I also lay on the Table under sub-section (3) of section 15 of the Government Savings Banks Act, 1873, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 730, dated the 2nd July, 1960, publishing the Post Office Savings Banks (Nomination) Rules, 1960. [Placed in Library. See No. LT-2264/60.]

AMENDMENTS IN THE IRON AND STEEL (CONTROL) ORDER, 1956

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Iron and Steel) publishing certain amendments in the Iron and Steel (Control) Order, 1956:—

- (i) Notification S.O. No. 1192/ESS. COMM/IRON & STEEL/AM (6), dated the 7th May, 1960.
- (ii) Notification S.O. No. 1423/ESS COMM/IRON & STEEL/AM (7), dated the 31st May, 1960.

[Placed in Library. See No. LT-2196/60 for (i) and (ii).]

THE COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES, 1960

SARDAR SWARAN SINGH: I also lay on the Table, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and

Fuel) Notification G.S.R. No. 742, dated the 23rd June, 1960, publishing the Coal Mines (Conservation and Safety) Amendment Rules, 1960. [Placed in Library. See No. LT-2197/60.]

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the session shown against each:—

- (i) Statement No. XI Twenty-first Session, 1958.
- (ii) Statement No. XIV Twenty-Second Session, 1958.
- (iii) Statement No. XIII Twenty third Session, 1958.
- (iv) Statement No. VIII Twenty-fifth Session, 1959.
- (v) Statement No. VI Twenty-sixth Session, 1959.
- (vi) Statement No. V Twenty-seventh Session, 1959.
- (vii) Statement No. III Twenty-eighth Session, 1960.
- (viii) First Statement Twenty-ninth Session, 1960.

[See Appendix XXX, Annexure Nos. 6 to 13 for (i) to (viii) respectively.]

NOTIFICATIONS UNDER THE ESTATE DUTY ACT, 1953

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Dr. Gopala Reddi, I beg to lay on the Table, under sub-section (2) of section 33 of the Estate Duty Act, 1953, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 657, dated the 4th June, 1960. [Placed in Library. See No. LT-2208/60.]